



**The Gujarat Universities and the Local Authorities Laws (Amendment) Act,
1979**

11 of 1979

Keyword(s):

Universities, Local, Authorities, Laws, Provident Fund, Teachers

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Separate paging is given to this Part in order that it may
be filed as a separate compilation.

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the Governor on the 29th March, 1979 is hereby published for general information.

J. P. VASAVADA,
Deputy Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO 11 OF 1979.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 30th March, 1979).

An Act to amend certain laws relating to Universities and Local Authorities in the State for certain purposes.

It is hereby enacted in the Thirtieth Year of the Republic of India as follows:--

1. (1) This Act may be called the Gujarat Universities and the Local Authorities Laws (Amendment) Act, 1979.

Short
title and
commence-
ment.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of certain provisions of laws relating to the Universities and Local Authorities.

2. Each of the laws specified in the second column of the Schedule shall be amended in the manner and to the extent specified against it in the third column thereof.

SCHEDULE

Sr. No.	Short title.	Extent of amendment.
1	2	3
1.	Maharaja Sayaji Rao University of Baroda Act, 1949 (Baroda Act No. 17 of 1949).	After section 54, the following new section shall be inserted, namely :—
	Provident Fund to be deposited in Government Treasury.	<p>“54A. (1) Where the University has established a provident fund for the benefit of its officers, teachers and other servants under section 54, such fund shall, notwithstanding anything contained in any law for the time being in force, be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time by an order in writing give, and thereupon,—</p> <p>(i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate, at which the State Government servant is for the time being entitled to on the balance in his provident fund account, and</p> <p>(ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber.</p>
	XIX of 1952.	(2) Nothing in this section shall apply to a provident fund established by the University to which the Employees' Provident Funds Act, 1952 applies.”.

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2. The Gujarat University Act, 1949 (Bom.L of 1949). After section 53, the following new section shall be inserted, namely —

“53AA. (1) Where the University has established a provident fund for the benefit of its officers, teachers and other servants under section 53, such fund shall, notwithstanding anything contained in any law for the time being in force, be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time, by an order in writing give and thereupon,—

Provident Fund to be deposited in Government Treasury.

(i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate, at which the State Government servant is for the time being entitled to on the balance in his provident fund account, and

(ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber.

XIX
of
1952.

(2) Nothing in this section shall apply to a provident fund established by the University to which the Employees' Provident Funds Act, 1952, applies.”.

3. The Bombay Provincial Municipal Corporations Act, 1949 (Bom. LIX of 1949). In Chapter IV, after section 60, the following new section shall be inserted, namely :—

“60A.(1) Where the corporation has established a provident fund for the benefit of any of its officers and servants, such fund shall, notwithstanding anything contained in any law for the time being in force, be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time, by an order in writing give and thereupon,—

Provident Fund to be deposited in Government Treasury.

(i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate, at which the State Government

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		servant is for the time being entitled to on the balance in his provident fund account, and
		(ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber.
		(2) Nothing in this section shall apply to a provident fund established by the corporation to which the Employees' Provident Funds Act, 1952 applies.".
4. The Sardar Patel University Act, 1955(Bom. XL of 1956).	Provident Fund to be deposited in Government Treasury.	After section 57, the following new section shall be inserted, namely :— "57A.(1) Where the University has established a provident fund for the benefit of its officers, teachers and other servants under section 57, such fund shall, notwithstanding anything contained in any law for the time being in force, be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time by an order in writing give, and thereupon,— (i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate, at which the State Government servant is for the time being entitled to on the balance in his provident fund account, and (ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber. (2) Nothing in this section shall apply to a provident fund established by the University to which the Employees' Provident Funds Act, 1952 applies.".

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5. The Gujarat Municipalities Act, 1963 (Guj.34 of 1964). In Chapter III, after section 50, the following new section shall be inserted, namely :—

“50A. (1) Where the municipality has established a provident fund for the benefit of any of its officers and servants, such fund shall, notwithstanding anything contained in any law for the time being in force, be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time, by an order in writing give and thereupon,—

Provident Fund to be deposited in Government Treasury.

- (i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate, at which the State Government servant is for the time being entitled to on the balance in his provident fund account, and
- (ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber,

(2) Nothing in this section shall apply to a provident fund established by the municipality to which the Employees' Provident Funds Act, 1952 applies.”

XIX
of
1962.

6. The South Gujarat University Act, 1965(Guj. 38 of 1965). After section 54 the following new section shall be inserted, namely :—

“54A. (1) Where the University has established a provident fund for the benefit of its officers, teachers and other servants under section 54, such fund shall, notwithstanding anything contained in any law for the time being in force, be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time, by an order in writing give, and thereupon,—

Provident Fund to be deposited in Government Treasury.

- (i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate, at which the State Government servant is for the time being entitled to on the balance in his provident fund account, and

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- (ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber.

(2) Nothing in this section shall apply to a provident fund established by the University to which the Employees' Provident Funds Act, 1952 applies." XIX of 1952.

7. The Saurashtra University Act, 1965 (Guj. 39 of 1965). After section 54, the following new section shall be inserted, namely :—

Provident fund to be deposited in Government Treasury.

"54A.(1) Where the University has established a provident fund for the benefit of its officers, teachers and other servants under section 54, such fund shall, notwithstanding anything contained in any law for the time being in force, be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time, by an order in writing give, and thereupon,—

- (i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate, at which the State Government servant is for the time being entitled to on the balance in his provident fund account, and

- (ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber.

(2) Nothing in this section shall apply to a provident fund established by the University to which the Employees' Provident Funds Act, 1952 applies." XIX of 1952.

8. The Gujarat Ayurved University Act, 1965 (Guj. 40 of 1965). After section 47, the following new section shall be inserted, namely :—

Provident Fund to be deposited in Government Treasury.

"47A. (1) Where the University has established a provident fund for the benefit of its officers, teachers and other servants under section 47, such fund shall, notwithstanding anything contained in any law for the time being in force,

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be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time by an order in writing give, and thereupon,—

(i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate at which the State Government servant is for the time being entitled to on the balance in his provident fund account, and

(ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber.

XIX
of
1952.

(2) Nothing in this section shall apply to a provident fund established by the University to which the Employees' Provident Funds Act, 1952 applies.”.

9. Gujarat Agricultural
University Act, 1969
(Guj. 13 of 1969).

1. In section 38, sub-section (3) shall be deleted.

2. After section 38, the following new section shall be inserted, namely :—

“38A.(1) Where the University has constituted a provident fund for the benefit of its officers, teachers and other employees under section 38, such fund shall, notwithstanding anything contained in any law for the time being in force, be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time, by an order in writing give, and thereupon,—

Provident
Fund to be
deposited
in Govern-
ment
Treasury.

(i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate at which, the State Government servant is for the time being entitled to on the balance in his provident fund account, and

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(ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber.

(2) Nothing in this section shall apply to a provident fund constituted by the University to which the Employees' Provident Funds Act, 1952 applies." XIX
of
1952.

10. The Bhavnagar University Act, 1978 (Guj. 26 of 1978). After section 59, the following new section shall be inserted, namely :—

Provident
Fund to be
deposited
in Govern-
ment
Treasury.

"59A.(1) Where the University has established a provident fund for the benefit of its officers, teachers and other servants under section 59, such fund shall, notwithstanding anything contained in any law for the time being in force, be deposited in the State Government treasury in accordance with such directions as the State Government may, from time to time by an order in writing give, and thereupon,—

(i) the subscriber to the fund shall be entitled to interest on the balance in his provident fund account at the same rate, at which the State Government servant is for the time being entitled to on the balance in his provident fund account, and

(ii) the rules for the time being in force relating to the limits of withdrawals from the provident fund as applicable to such Government servant shall, so far as may be, apply to the subscriber.

2 Nothing in this section shall apply to a Provident fund established by the University to which the Employees' Provident Funds Act, 1952 applies." XIX
of
1952.